recoveryhol a sebi gov in Tel No: +91 22 2644 9249

## RRD/RD-III//AB/2305/8918/2025

December 02, 2025

## Order for Remittance of attached amount

Attachment Proceeding Nos. 14982 and 14983 of 2025 Recovery Certificate No. 8920 of 2025

To,
The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8920 of 2025 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **Shivakumar Gattai Kamballa [PAN: CUJPK5764Q]** against the total due of Rs.46,89,765.50/- (Rupees Forty-Six Lakh Eighty-Nine Thousand Seven-Hundred Sixty-Five and Fifty Paisa only) with further interest, all costs, charges and expenses, etc.
- 2. Whereas, Notice of Demand dated 09.10.2025 has been sent to Defaulter and Notice of Attachment of Bank Accounts, Demat Accounts and Mutual Fund folios dated 27.10.2025 has been issued to you.
- 3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of Rs.47,26,684.91/- (Rupees Forty-Seven Lakh Twenty-Six Thousand Six Hundred Eighty-Four and Ninety-One Paisa only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned <u>in para 3</u> above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned <u>in para 3</u> above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. SEBIRNDSG8920 of Bank Of India, IFSC Code: BKID00VAN04 immediately and intimate the remittance details by email to <u>akashb@sebi.gov.in</u> / <u>recoveryhol@sebi.gov.in</u> in the format as given in table below:

Case Name and Recovery Certificate Number:	
Name of Payee :	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details from which payment is made:	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.



अनुवर्तीः Continuation:

- 5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Incometax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 02<sup>nd</sup> day of December, 2025.

**SEAL** 



## **RECOVERY OFFICER**

DEEPU ANANDAN दीपू आनंदन Dy. General Manager & Recovery Officer उप महाप्रबंधक एवं वसूली अधिकारी Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमय बोर्ड Mumbai मुंबई

## Copy to:

Shivakumar Gattai Kamballa (PAN: CUJPK5764Q)

**Address**: 8a 11 Ratnabai Chawl Sai Baba Nagar Road, Opp. Neeth Electrical Borivali West, Mumbai, Maharashtra, India - 400092.